

Pradesh is inadequate to meet the requirement of the State:

(b) If so, whether there is any proposal to increase the strength of the Cantonment;

(c) if so, the number of new divisions or units proposed to be set up there: and .

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d). The location and strength of any Cantonment have no relation to the requirement of the concerned State. Such decisions are taken on the basis of operational considerations, availability of adequate land and infrastructure and accessibility of the site by rail/road.

There is presently no proposal for locating additional military formations/units in Secunderabad.

#### Repayment of credit to USSR

1458. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to State:

(a) the amount to be repaid to USSR on account of substantial earlier credit;

(b) whether the Government have assured that the repayment of credit would be in rupees;

(c) if so, the vires of the USSR in this regard due to change in its configuration; and

(d) the arrangement proposed to be made in the matter of foreign exchange in future dealings with USSR?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The amount of credit repayable to USSR as on 31st

March, 1991 works out to Rs. 2204.34 crores at the then prevailing exchange rate of Rouble 1=Rs. 23.4019

(b) to (d). According to agreements in force, Soviet credits are denominated in Roubles and the repayment of principal and payment of interest are made in non-convertible Indian rupees, which are utilised by the soviet authorities for purchase of Indian goods for export to USSR. Hence there is no outgo of free foreign exchange involved by way of debt servicing payments under the credits.

#### Financial assistance to new Cooperative sugar factories in Maharashtra

1459. SHRI MUKUL BALKRISHNA WASNIK: Will the MINISTER of FINANCE be pleased to state:

(a) whether a large number of proposal for financial assistance to new cooperative sugar factories in Maharashtra are pending with the Industrial Finance Corporation of India and other financial institutions;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps proposed to be taken by the Government to expedite grant of financial assistance to these new co-operative sugar factories?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The Industrial Finance Corporation of India (IFCI) have reported that 27 applications envisaging setting up of grass root new sugar projects of 2500 TCD in the Cooperative Sector from Maharashtra are pending with the institutions as on date.

(b) Details of these cases are given in the enclosed statement. Institutions have

with them applications for a number of grass root sugar projects from other States besides modernisation/expansion projects from Maharashtra seeking assistance of considerable magnitude. NCDC, which is required to contribute 50% of the equity of the new cooperative societies, has expressed its inability to support more than a few units on an all India basis due to resources constraints. A recent study of the financial institutions on the sugar industry has also revealed that in view of the sharp increase in the cost of setting up grass root plants in recent years, the increase in the cost of sugarcane without corresponding increase in the prices of sugar and the incentives available under the Government's Incentive Scheme, the viability of new plants has become doubtful. To improve their viability it may be necessary to raise the incentives which were worked out on the basis of a normative cost of Rs.21 crores as against present day cost of Rs.35 crores.

(c) Formulation of a new incentive scheme for licences granted/to be granted for the period from 7th September, 1990 to the end of 8th Five Year Plan period is under consideration of Government.

#### STATEMENT

*Pending applications for financial assistance for setting up of grass root new sugar plants of 2500 NTCD in Maharashtra*

1. Shivahakhtl Adivasi SSK Ltd.  
Buldhana District.
2. Akola SSK Ltd.,  
Barshitai, District Akola,
3. Sant Muktabai SSK Ltd.  
Edilabad, District Jalgaon.
4. Ram Genesh Gandkari SSK Ltd.  
Saoner, District Nagpur.
5. Shetkari SSK Ltd., Hinganghat,  
District Wardha.
6. Amba SSK Ltd., Anjangaon  
District Amravati.
7. Shri Kondeshwar SSK Ltd.  
Village Nandgaon Khandeshwar  
District Amravati.
8. Jarandeshwar SSK Ltd.  
Taluka Koregaon, District Satara.
9. Sangola Taluka SSK Ltd.,  
Waki, District Solapur.
10. Kedareshawar SSK Ltd.,  
Bodhegaon, District Ahmednagar.
11. Vidarbha SSK Ltd.,  
District Nagpur.
12. Shree Bageshwari SSK Ltd.,  
Warpal, District Jalna.
13. Indira SSK Ltd.  
Akkalkot, District Solapur.
14. Indira SSK Ltd., Pusegaon,  
District Parbhani
15. Jai Ambika SSK Ltd.,Kanthur,  
District Nanded.
16. Shri Sant Tukaram SSK Ltd.,  
Hinjanwadi, District Pune.
17. Shrivajirao Patil Nilangekar SSK  
Ltd., Kajnur, District Latur.
18. Ghodganga SSK Ltd.,  
Shriasgonkata,  
District Pune.
19. Balaghat Shetkari SSK Ltd.,  
Ujana District Latur.

20. Ajara SSK Ltd.,  
Gavase, District Kolhapur.
21. Pushpadanteshwar SSK Ltd.,  
Samsherpur, District Dhule.
22. Padam Shri Dr. Vithalrao Vikhe  
Patil, SSK Ltd., Kaj Taluka,  
District Beed.
23. Narsimha SSK Ltd.  
Lohgaon, Ahmedpur Taluka,  
District Parbhani.
24. Bhaurao Chauhun SSK Ltd.,  
District Babhulgaon.
25. Jat Taluka SSK Ltd.,  
District Sangli.
26. Pshpawati SSK Ltd.,  
District Yavatmai.
27. Jaiwantrao Patil SSK Ltd.,  
District Nanded.

**Transfer of cantonment areas to  
Municipal Committees**

1460. SHRI MUKUL BALKRISHNA  
WASNIK:  
DR. VASANT NIWRUTTI  
PAWAR:

Will the Minister of DEFENCE be  
pleased to state:

(a) whether the Government propose to  
transfer the cantonment areas to the municip-  
al committees; and

(b) if so, the details thereof and the  
reasons therefor?

THE MINISTER OF DEFENCE (SHRI  
SHARAD PAWAR): (a) and (b).  
Government have not as yet initiated any

proposal to transfer Cantonment areas to  
Municipal Committees.

[*Translation*]

**Import of goods through stolen REP  
licences.**

1461. SHRI BHAGWAN SHANKAR  
RAWAT: Will the Minister of COMMERCE  
be pleased to state:

(a) the value of REP licences reported  
stolen during the period from January, 1,  
1991 to August 31, 1991, region-wise;

(b) the number of certified copies of  
licences issued to importers whose licences  
were stolen;

(c) if certified copies have not been  
given to them, the reasons therefore;

(d) whether the Government have re-  
ceived any complaints from the importers in  
this regard;

(e) if so, the action taken thereof;

(f) the estimated value of imports made  
through the stolen import licences during the  
above period; and

(g) the action taken by the government  
against those importing goods through the  
stolen import licences?

THE MINISTER OF STATE IN THE  
MINISTRY OF COMMERCE (SHRI P.  
CHIDAMBARAM): (a) to (c) and (g). Infor-  
mation is being collected and will be laid on  
the Table of the House.

(d) Yes, Sir.

(e) Instructions have been issued to the  
licensing authorities that Exim Scrip/Addi-  
tional Exim Scrip/Special Additional Exim  
Scrip licences, at the time of their initial